

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL**

**APPLICATION NUMBER :**

**PETITION NUMBER : TCP/143/ (IB)/2017**

**NAME OF THE PETITIONER(S) : SREE ARTHANARI DYE CHEM PVT LTD**

**NAME OF THE RESPONDENT(S) : SRINIDHI FABRIC PVT LTD**

**UNDER SECTION : 433 ( e)(f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. A.G. SATHYA MURAYANA FOR PETITIONER A-100 1,

**ORDER**

Counsel for the Petitioner present. It is seen that, on 05.06.2017, the Petitioner was directed to make compliance with the provisions of Section 9 (3) (b) and (c) of the I&B Code, 2016, on or before 15.07.2017. But, the same has not been complied with by the Petitioner within the stipulated time as per the Notification dated 29.6.2017. The Petition abates for non-compliance of the said provisions of the Code. Accordingly, the Petition is dismissed with liberty to the Petitioner to file a fresh, if he so desired.

*S. Vijayaraghavan*  
(S. Vijayaraghavan)  
Member (Technical)  
PAM

*Ch. Md. Sharief Tariq*  
(Ch. Md. Sharief Tariq)  
Member (Judicial)